

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1413/1995

New Delhi, this 23rd day of May, 1996

Hon'ble Shri B. K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Prem Prakash Singh
Vill. & PO Sarol
Dt. Aligarh, UP

.. Applicant

By Shri Jog Singh, Advocate

Vs.

1. Chief Secretary
NCT of Delhi, Delhi

2. Dy. Commissioner of Police
III Battalion DAP, New Police Lines
Delhi

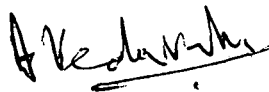
.. Respondents


By Shri Rajindra Pandita, Advocate

ORDER (oral)

Hon'ble Shri B. K. Singh

Heard the ld. counsel for the parties. Shri Rajindra Pandita raised preliminary objection that the remedy available to the applicant has not been exhausted by him and as such the application is premature. Since the applicant has not filed any representation at all, this application may be treated as his representation and the same may be disposed of by the respondents within a reasonable period of time. The applicant is given liberty to assail the order that may be passed by the respondents, if he is still aggrieved by that and if so advised, according to law. The OA is disposed of with the above observations. No costs.


(Dr. A. Vedavalli)
Member (J)


(B. K. Singh)
Member (A)

/gtv/